

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

OA 218 of 2006

[Patna, this Thursday, the 15th day of May, 2008].

.....
C O R A M

HON'BLE MR. SHANKAR PRASAD, MEMBER [ADMN.]
HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]

.....
Parwati Devi,

W/o Late Dharam Deo Ram.

Vs.

The Union of India through the Chief Postmaster
General, Bihar Circle, Patna & Ors.

.....
Counsel for the applicant. :- Shri Pankaj Kumar.

Counsel for the respondents. :- Shri S.K.Tiwary, ASC.

O R D E R [ORAL]

Shankar Prasad, M[A] :- Heard learned counsels for both the sides.

2. Learned counsel for the respondents submits that he has not received further instructions in the matter. It appears from the record that the husband of the applicant is missing since March, 1998 and a F.I.R. in this regard has also been registered in the Police station.

3. Learned counsel for the applicant states that there is an instruction of the Central Govt. regarding grant of benefit in case no information is received about the missing employee for seven years.

4. We dispose of this OA by giving a direction to the respondent no.3 to treat the OA as representation and dispose of the same by a speaking order within three months of receipt of a copy of this order.

This OA is disposed of accordingly. No costs.


[Sadhna Srivastava]/M[J]


[Shankar Prasad]/M[A]

skj.